

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No401

CP(CAA)/37(AHM)2021 in CA(CAA)35 of 2021

**Proceedings under Section 230-232 Co.Act, 2013**

**IN THE MATTER OF:**

Rama Crimpers Pvt Ltd

.....Applicant

Rama Polysynth Pvt Ltd

Rama Synchron Mills Pvt Ltd

.....Respondent

Jagdish Silk Mills Pvt Ltd

Swati Processors Pvt Ltd

Rama Tradelink Pvt Ltd

Harmony Logistics Pvt Ltd

Sunflower Infrastructure Pvt Ltd

Lifelong Infrastructure Pvt Ltd

Lion Organisers Pvt Ltd

Face Developers Pvt Ltd

**Order delivered on 16/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : None

For the Respondent :

**CLARIFICATION ORDER**

No one appeared for the petitioner. We require clarification on following points:

- The petitioner companies have failed to file physical copy of Schedule of assets. The schedule of assets filed on e-portal is not in format prescribed (Form No.CAA.7).
- The petitioner companies have not made any statement with respect to applicability for issuance of notice to Competition Commission of India as per Section 5 of the Competition Act, 2002.

We direct petitioner to give clarificatory affidavit within two weeks.

Order is de-reserved.

List for further consideration on 19.04.2023

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**